

**JUDGMENTS FOR THE MONTH OF APRIL, 2012**

Sl No	Date of Judgment	CASE NO.	PARTIES' NAME	SUBJECT	JUDGMENT DELIVERED BY
1	2 <sup>nd</sup>	<a href="#">CRL.A(J) 21/2006</a>	SHRI JORKHU SAHU VS THE SATE OF ASSAM		HON'BLE THE CHIEF JUSTICE MR. A.K. GOEL HON'BLE MR. JUSTICE C R SARMA
2	3 <sup>rd</sup>	<a href="#">Crl.A. 6/2003</a>	PRATAP CHANDRA NATH VS THE STATE OF ASSAM	Criminal Appeals	HON'BLE THE CHIEF JUSTICE MR A. K. GOEL HON'BLE MR JUSTICE A.C. UPADHYAY
3	3 <sup>rd</sup>	<a href="#">CRL.A(J) 11/2005</a>	MOHENDRA PHUKAN VS THE STATE OF ASSAM AND ORS		HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.C. UPADHYAY
4	3 <sup>rd</sup>	<a href="#">CRL.A(J) 97/2006</a>	SRI ASHOK PATRA @ TANTI VS THE STATE OF ASSAM		HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.C. UPADHYAY
5	3 <sup>rd</sup>	<a href="#">Crl.A. 106/2008</a>	AFSAR ALI VS THE STATE OF ASSAM	Appeals against conviction for offences under IPC.	HON'BLE THE CHIEF JUSTICE MR A. K. GOEL HON'BLE MR JUSTICE A.C. UPADHYAY
6	3 <sup>rd</sup>	<a href="#">CRL.A(J) 32/2009</a>	SUBED ALI & ORS VS THE STATE OF ASSAM	Appeals against conviction for offences under IPC.	HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.C. UPADHYAY
7	4 <sup>th</sup>	<a href="#">WA 214/2008</a>	THE COMMISSIONER OF TAXES VS M/S DHANANI SHOES LTD	Writ Appeals under the Gauhati High Court Rules.	HON'BLE MR. JUSTICE AMITAVA ROY HON'BLE MR. JUSTICE P.K.MUSAHARY
8	4 <sup>th</sup>	<a href="#">WA 215/2008</a>	THE COMMISSIONER OF TAXES VS M/S DHANANI SHOES LTD	Writ Appeals under the Gauhati High Court Rules.	HON'BLE MR. JUSTICE AMITAVA ROY HON'BLE MR. JUSTICE P.K.MUSAHARY
9	4 <sup>th</sup>	<a href="#">Crl.A. 39/2010</a>	PARIMAL MOITRA VS THE STATE OF ASSAM	Appeals against conviction for offences under IPC.	HON'BLE THE CHIEF JUSTICE MR.A.K.GOEL HON'BLE MR.JUSTICE P.K.SAIKIA
10	4 <sup>th</sup>	<a href="#">WP(C) 123(IM)/2010</a>	SHRI SALAM KUNJAKISHORE SINGH & ORS. VS THE STATE OF MANIPUR & ORS.	DPC evaluation process.	HON'BLE MR. JUSTICE B D AGARWAL
11	4 <sup>th</sup>	<a href="#">WP(C) 140(IM)/2010</a>	A.S. ELIAS & ORS. VS THE STATE OF MANIPUR & ORS.	DPC evaluation process.	HON'BLE MR. JUSTICE B D AGARWAL
12	4 <sup>th</sup>	<a href="#">WP(C) 240(IM)/2010</a>	M. KAMALA DEVI VS THE STATE OF MANIPUR & ORS.	DPC evaluation process.	HON'BLE MR. JUSTICE B D AGARWAL
13	4 <sup>th</sup>	<a href="#">Crl.Rev.P. 81/2012</a>	SRI PRANJAL PRATIM DUTTA VS THE STATE OF ASSAM & ORS.	No case is maintainable on the basis of the second notice if the first notice was duly served upon the drawer.	HON'BLE MR. JUSTICE B D AGARWAL
14	5 <sup>th</sup>	<a href="#">RSA 95/2008</a>	SMTI GAYATRI KUMARI AND ORS VS SRI ARJUN KUMAR	Second Appeals arising out of suits for title and/or injunction.	HON'BLE MRS. JUSTICE ANIMA HAZARIKA

15	5 <sup>th</sup>	<a href="#">Crl.Rev.P. 30/2009</a>	SHRI TARUN CHANDRA GOSWAMI VS CENTRAL BUREAU OF INVESTIGATION	Section 17 of the PC Act-1988-investigation by Subordinate Officer not illegal if authorised by Magistrate and if there is no prejudice by the accused.	HON'BLE MR. JUSTICE B. D. AGARWAL
16	5 <sup>th</sup>	<a href="#">WP(C) 1703/2012</a>	DHARMENDRA CHOUDHURY & ANR VS THE GUWAHATI MUNICIPAL CORPORATION & ANR	Eviction from land.	THE HON'BLE MR. JUSTICE B.K. SHARMA
17	10 <sup>th</sup>	<a href="#">Crl.Pet. 396/2009</a>	JINENDRA KUMAR BARJATYA VS THE STATE OF ASSAM AND ORS	minal Revisions for quashing of criminal proceeding	THE HON'BLE MR. JUSTICE I A ANSARI
18	10 <sup>th</sup>	<a href="#">WA 344/2010</a>	KIRAN KAKATI VS THE STATE OF ASSAM & ORS.	Writ Appeals under the Gauhati High Court Rules.	HON'BLE MR. JUSTICE AMITAVA ROY HON'BLE MR. JUSTICE PK MUSAHARY
19	10 <sup>th</sup>	<a href="#">WA 345/2010</a>	KIRAN KAKATI VS THE STATE OF ASSAM & ORS.	Writ Appeals under the Gauhati High Court Rules.	HON'BLE MR. JUSTICE AMITAVA ROY HON'BLE MR. JUSTICE PK MUSAHARY
20	11 <sup>th</sup>	<a href="#">RSA 43/2001</a>	CHANCHAL SHAH VS AJIT KUMAR BARUA	Second appeals arising out of suits in respect other matters	THE HON'BLE MRS. JUSTICE ANIMA HAZARIKA
21	11 <sup>th</sup>	<a href="#">WP(C) 4075/2011</a>	HASEN ALI VS THE UNION OF INDIA & ORS	Orders of Foreigners Tribunal/Illegal Migrant(D) Tribunal	THE HON'BLE MR. JUSTICE B.K. SHARMA
22	11 <sup>th</sup>	<a href="#">WP(C) 5404/2011</a>	SHRI JAYANTA SAHA VS THE BANK OF INDIA AND ORS	Transfer.	THE HON'BLE MR. JUSTICE B.K. SHARMA
23	18 <sup>th</sup>	<a href="#">CRL.A(J) 94/2007</a>	MD HASSEN ALI VS THE STATE OF ASSAM	Criminal Appeals (Jail)	THE HON'BLE MR. JUSTICE P.K. SAIKIA
24	19 <sup>th</sup>	<a href="#">Crl.A. 61/2004</a>	THE STATE OF ASSAM VS MD. MOTIAR RAHMAN	Appeals against acquittal.	THE HON'BLE MR. JUSTICE UJJAL BHUYAN
25	19 <sup>th</sup>	<a href="#">Crl.Rev.P. 107/2004</a>	SRI GOPAL SIL VS THE STATE OF ASSAM	Other Criminal revisions	THE HON'BLE MR. JUSTICE UJJAL BHUYAN
26	19 <sup>th</sup>	<a href="#">Crl.Rev.P. 382/2004</a>	MD. ALI AKBAR SARKAR AND ORS VS THE STATE OF ASSAM	Criminal Revisions in respect of orders passed in cases	THE HON'BLE MR. JUSTICE UJJAL BHUYAN
27	19 <sup>th</sup>	<a href="#">Crl.Rev.P. 552/2004</a>	MD. ALI AKBAR VS THE STATE OF ASSAM	Criminal Revisions against orders passed in trial cases	THE HON'BLE MR. JUSTICE UJJAL BHUYAN
28	19 <sup>th</sup>	<a href="#">CRL.A(J) 8/2005</a>	SAJID AHMED AND ORS VS THE STATE OF ASSAM AND ORS		THE HON'BLE MR. JUSTICE P.K. SAIKIA
29	19 <sup>th</sup>	<a href="#">CRL.A(J) 89/2005</a>	ASHOK BHUMIZ VS THE STATE OF ASSAM		THE HON'BLE MR. JUSTICE P.K. SAIKIA

30	19 <sup>th</sup>	<a href="#">CRL.A(J) 68/2007</a>	MATIBUR RAHMAN VS THE STATE OF ASSAM	Criminal Appeals (Jail)	THE HON'BLE MR. JUSTICE P.K. SAIKIA
31	19 <sup>th</sup>	<a href="#">CRL.A(J) 126/2007</a>	BHARAT CH. BORO VS THE STATE OF ASSAM	Criminal Appeals (Jail)	THE HON'BLE MR. JUSTICE P.K. SAIKIA
32	19 <sup>th</sup>	<a href="#">WA 204/2010</a>	DALGAON SIALMARI ANCHALIK PANCHAYAT VS THE STATE OF ASSAM AND ORS	Writ Appeals under the Gauhati High Court Rules.	HON'BLE THE CHIEF JUSTICE MR. A.K. GOEL THE HON'BLE MR. JUSTICE UJJAL BHUYAN
33	19 <sup>th</sup>	<a href="#">WP(C) 3538/2011</a>	RAJEN BORAH VS THE UNION OF INDIA & ORS	Major punishment.	THE HON'BLE MR. JUSTICE B.K. SHARMA THE HON'BLE DR. (MRS) JUSTICE INDIRA SHAH
34	19 <sup>th</sup>	<a href="#">WP(C) 4267/2011</a>	MISS TRISHNA CHOUDHURY VS THE UNION OF INDIA & ORS	Major punishment.	THE HON'BLE MR. JUSTICE B.K. SHARMA THE HON'BLE DR. (MRS) JUSTICE INDIRA SHAH
35	19 <sup>th</sup>	<a href="#">WA 80/2012</a>	ARUP MAZUMDAR AND ORS. VS THE STATE OF ASSAM AND ORS	Writ Appeals under the Gauhati High Court Rules.	THE HON'BLE MR. JUSTICE B.K. SHARMA THE HON'BLE DR. (MRS.) JUSTICE INDIRA SHAH
36	20 <sup>th</sup>	<a href="#">CRL.A(J) 22/2004</a>	MR. BIJOY MAJHI VS THE STATE OF ASSAM	Appeals against conviction under the NDPS Act.	THE HON'BLE THE CHIEF JUSTICE MR. A.K. GOEL THE HON'BLE MR. JUSTICE C.R. SARMA
37	20 <sup>th</sup>	<a href="#">CRL.A(J) 23/2004</a>	AGHNU GOWALA VS THE STATE OF ASSAM	Appeals against conviction under the NDPS Act.	THE HON'BLE THE CHIEF JUSTICE MR. A.K. GOEL THE HON'BLE MR. JUSTICE C.R. SARMA
38	20 <sup>th</sup>	<a href="#">Crl.A. 178/2010</a>	ZIL HAQUE @ ZEL AND ORS VS THE STATE OF ASSAM	Appeals against conviction for offences under IPC.	THE HON'BLE THE CHIEF JUSTICE MR. A.K. GOEL THE HON'BLE MR. JUSTICE C.R. SARMA
39	21 <sup>st</sup>	<a href="#">MACApp. 11(AZ)/2011</a>	UNION OF INDIA VS PI. LALBIAKZAMI		HON'BLE MR. JUSTICE P K MUSAHARY
40	24 <sup>th</sup>	<a href="#">Crl.Rev.P. 264/2004</a>	SRI LASKAR DUTTA VS STATE OF ASSAM	Criminal Revisions against orders passed in trial cases	THE HON'BLE MR. JUSTICE I A ANSARI
41	24 <sup>th</sup>	<a href="#">Arb.P. 20/2010</a>	SMT. SHARMISTA BARUAH VS PRAHALAD KUMAR AGARWAL	Arbitration Cases	HON'BLE MR JUSTICE HRISHIKESH ROY
42	25 <sup>th</sup>	<a href="#">CRL.A(J) 156/2005</a>	MUSTT. NIGAR SULTANA BORAH & ORS. VS STATE OF ASSAM		HON'BLE THE CHIEF JUSTICE THE HON'BLE MR. JUSTICE A.C. UPADHYAY
43	25 <sup>th</sup>	<a href="#">Crl.Pet. 434/2010</a>	MD. ABDUL HAQUE VS SRIMATI JESMINA BEGUM CHOUDHURY & ORS.	Domestic Violence Act: 2005- Prospective, However, cognizance of past offences can be taken if the offences are alive and of continuing nature.	HON'BLE MR. JUSTICE B. D. AGARWAL

44	26 <sup>th</sup>	<a href="#">WP(C) 4494/2004</a>	NLK-204 ANUJ SONOWAL VS THE STATE OF ASSAM AND ORS	Major punishment.	THE HON'BLE MR. JUSTICE B.K. SHARMA
45	26 <sup>th</sup>	<a href="#">WA 96/2010</a>	UNION OF INDIA & ORS. VS AMIR CHAND PATHANIA	Writ Appeals under the Gauhati High Court Rules.	THE HON'BLE MR. JUSTICE B.K. SHARMA THE HON'BLE MRS. JUSTICE ANIMA HAZARIKA
46	27 <sup>th</sup>	<a href="#">Crl.Rev.P. 675/2004</a>	RAJARAM RATHI VS THE STATE OF ASSAM	Criminal Revisions for quashing of criminal proceeding	THE HON'BLE MR. JUSTICE I A ANSARI
47	27 <sup>th</sup>	<a href="#">Crl.Ref. 3/2006</a>	THE STATE OF ASSAM VS PROBIN PAUL	Applications for transfer Of Criminal cases	THE HON'BLE MR. JUSTICE I A ANSARI
48	27 <sup>th</sup>	<a href="#">Intest.Cas. 7/2008</a>	PUTULI BEGUM & ORS. VS REHANA BEGUM		THE HON'BLE MRS. JUSTICE ANIMA HAZARIKA
49	30 <sup>th</sup>	<a href="#">Crl.A. 36/2004</a>	SRI ATUL BORAH VS STATE OF ASSAM	Appeals against conviction for offences under IPC.	HON'BLE MR. JUSTICE B. D. AGARWAL
50	30 <sup>th</sup>	<a href="#">Crl.Pet. 17/2010</a>	MCLEOD RUSSEL INDIA LIMITED VS THE STATE OF ASSAM AND ORS	Criminal Revisions for quashing of criminal proceeding	THE HON'BLE MR. JUSTICE I A ANSARI
51	30 <sup>th</sup>	<a href="#">Crl.Pet. 400/2010</a>	KANAK DEKA & ORS. VS THE STATE OF ASSAM & ORS.	Criminal Revisions for quashing of criminal proceeding	THE HON'BLE MR. JUSTICE I.A.ANSARI